

Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification
Jammu, the 15th February, 2018

SRO 92 .- In exercise of the powers conferred by clause (b) of Section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in Supersession of all previous Notifications issued in this behalf, the Government hereby appoint the following officers to be the Competent Authority for the purpose of the said Act, within the territorial jurisdiction as shown against each:-

S.NO	Name & designation of the Officer	Jurisdiction
1	Sh.Gopal Singh, KAS, Sub-Divisional Magistrate, Akhnoor	1.Tehsil Akhnoor 2.Tehsil Jourian 3.Tehsil Mairan Mandrian
2	Sh. Ravinder Sharma, KAS, Sub-Divisional Magistrate, Chowki Choura	Tehsil Chowki Choura.
3	Sh. Kulbushan Khajuria KAS, Sub-Divisional Magistrate Jammu South	1.Tehsil Jammu South 2.Tehsil Bahu 3.Tehsil Mandal 4.Tehsil Bishnah. 5.Tehsil Arnia

By order of the Government of Jammu and Kashmir

Sd/-

(Shahid Anayatullah) IAS

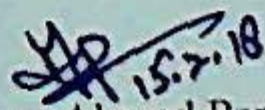
Commissioner/Secretary to Government,
Revenue Department

Dated: - 15 -02- 2018

No: - Rev/LB/09/2017

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Jammu.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Jammu.
- 4 Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Jammu.
- 6 Director, Archives, Archaeology & Museums, J&K
- 7 Manager Government Press, Srinagar for publication in the Govt. Gazette.
- 8 OSD to Revenue for information of the Hon'ble Minister
- 9 Special Assistant to (MOS) Revenue for information of the Hon'ble Minister
- 10 Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website Revenue Department.
12. Notification / Stock file.


(Manzoor Ahmad Parray)
Under Secretary to Government
Revenue Department